

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.203

IB-741/ND/2021

IN THE MATTER OF:

Hivloop Capital (P) Ltd

...FINANCIAL CREDITOR

Vs.

Radiant Castings (P) Ltd

..CORPORATE DEBTOR

SECTION

U/s 7 IBC, 2016

Order delivered on 08.4.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS
MEMBER (JUDICIAL)

SHRI VIRENDRA KUMAR GUPTA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Mr. Soumya Dutta, Advocate appears on behalf of the Financial Creditor. Mr. Avishek Guha, Advocate has also caused appearance for the Corporate Debtor.

Ld. Counsel appearing for the Financial Creditor seeks 3 days time to file a supplementary affidavit along with Board Resolution. Time is granted subject to payment of cost of Rs.5,000/- to the "Prime Minister's National Relief Fund".

We have also observed that the Corporate Debtor has filed reply affidavit after about the delay of 45 days from the date when the time was granted and no application for condonation of delay in filing reply has been filed by the Corporate Debtor.

We, therefore, impose a cost of Rs.5,000/- to be paid to "Prime Minister's National Relief Fund" within a week and take the reply affidavit on record. Both the Counsels are directed to file a proof of having deposited the said sum of Rs.5,000/- with the "Prime Minister's National Relief Fund" within a week.

List on 22.4.2022.

- Sd -

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

← Sd →

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)